

excise duty at the rate of 10% and special excise duty at the rate of 5% of the basic excise duty. In the Union Budget, July, 1991, butter, along with certain other agro-based products, were fully exempted from excise duty, with effect from 25.7.91. The exemption to the agro-based products was given to promote the diversification of the country's agricultural economy, to increase the farmer's share of the consumer's income spent on processed agricultural produce and to encourage the adoption of modern post - Harvest technologies. While giving the exemption it was expected that the measure would lead to some reduction in consumer prices of such products.

(b) to (d). Butter being not a controlled item, its prices are determined by its demand and supply in the open market. Under the Statements of Weights and Measures (Packaged Commodities) Rules, 1977, no declaration as to the sale price and month and year of manufacturing/packing are required to be made on uncanned packages of butter. Hence, the prices of butter have tendencies to fluctuate at different periods in line with the supply and demand. In the Budget for the year 1992-93 no additional levies have been proposed on butter so as to protect the in retail prices of butter at selected centres namely Hyderabad, Calcutta, Madras and Kanpur indicates that there was an increase of around 50 paise per 100 grms packets of Amul Butter between January, 91 and January, 1992.

Development of S&M Towns of Maharashtra

3584. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the small and medium towns taken the Integrated Development of Small and Medium Town Scheme in Maharashtra during the year 1991-92;

(b) the amount released to Maharashtra for the purpose:

(c) whether the Union Government have received any proposals for including of additional small and medium towns under the scheme during the year 1992-93;

(d) if so, the details thereof; and

(e) the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Maharashtra was allocated three towns during the year and the Sanctioning Committee which met on 16th December, 1991 have already sanctioned RS. 25 lakhs each for the first three town in order of priority, namely, Buldana, Hingoli and Chaligaon and the saction letters to that effect have already been sent to the State Government.

(c) to (e). Not so far.

[*Translation*]

Dr. Satish Chandra Committee

3586. SHRI MRUTYUNJAYA NAYAK:
SHRI AVTAR SINGH BHADANA:
SHRI SHIVLAL NAGJI BHARI VEKARIA:

Will the PRIME MINISTER be pleased to state:

(a) the details of recommendations made by Dr. Satish Chandra Committee, appointed to include the Indian Languages in the UPSC Examination;

(b) whether the Union Government have since considered the said report;